

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JKR TECHNO ENGINEERS PRIVATE LIMITED**RELEVANT PARTICULARS**

1.	Name of corporate debtor	JKR TECHNO ENGINEERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18/07/2012
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140DL2012PTC239017
5.	Address of the registered office and principal office (if any) of corporate debtor	B-87/4, (F-1) Dilshad Colony ,New Delhi -110095
6.	Insolvency commencement date in respect of corporate debtor	03.01.2023 (Order received by the IRP on 05.01.2023)
7.	Estimated date of closure of insolvency resolution process	01.07.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Durga Das Agrawal Reg.No: IBBI/IPA-001/IP-P00557/2017-2018/10987
9.	Address and e-mail of the interim resolution professional, as registered with the Board	KBL Agarwal & Co., 413, Vikasdeep Building, Laxmi Nagar, District- Centre, New Delhi- 110092 Email: cadda.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	KBL Agarwal & Co., 413, Vikasdeep Building, Laxmi Nagar, District- Centre, New Delhi- 110092 Email: ip.jkrtechno@gmail.com
11.	Last date for submission of claims	21.01.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a)Relevant Forms and (b)Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal (NCLT) vide its order dated 03.01.2023 has ordered the commencement of a Corporate Insolvency Resolution Process (CIRP) of the JKR Techno Engineers Private Limited.

The creditors of JKR Techno Engineers Private Limited, are hereby called upon to submit their claims with proof on or before 21.01.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Durga Das Agrawal

Interim Resolution Professional of

IBBI/IPA-001/IP-P00557/2017-2018/10987

Date: 08.01.2023

Place: New Delhi